

situation is most acute.

[*Translation*]

MR. SPEAKER: Should I say it with folded hands that I have set the things right. Now please be seated.

SHRI CHIRANJI LAL SHARMA (Karnal): In Haryana 150 people have fallen prey to the terrorist activities since past one and a half year. There is an old saying that when Rome was burning Nero was fiddling. In Haryana the terrorists are playing with the lives of the masses... (*Interruptions*) and the hon. Chief Minister is touring the other places. (*Interruptions*)

[*English*]

MR. SPEAKER: This is a State subject.

(*Interruptions*)

MR. SPEAKER: Pandit-ji, please listen to me now. This is a State Subject. This can be raised in the State Assembly. They can do it.

[*Translation*]

SHRI CHIRANJI LAL SHARMA: We are in Parliament. The entire Central Government is present here.

[*English*]

MR. SPEAKER: I have to run the Parliament according to the rules and not according to your wish.

(*Interruptions*)

MR. SPEAKER: Now, Papers to be Laid.

12.19 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Notification under Mines and Minerals (Regulation and Development) Act and Aluminium (Control) Amendment Order, 1988

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) S.O. 758 (E) published in Gazette of India dated the 16th August, 1988 containing Order directing that the powers under rule 22C (4) of the Mineral concession Rules, 1960 framed under section 13 of the said Act, shall also be exercisable by the Joint Secretary of the Government of India in the Department of Mines.

(ii) S.O. 952 (E) published in Gazette of India dated the 24th October, 1988 making certain amendments in the Order published in Notification No. G.S.R. 1366 dated the 12th December, 1959.

(iii) S.O. 953 (E) published in Gazette of India dated the 24th October, 1988 authorising the Geological Survey of India to carry out detailed investigation and exploration in Karnataka for the purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the Notification. [Placed in Library. See No. LT—6760/88]

- (2) A copy of the Aluminium (Control) Amendment Order, 1988 (Hindi and English versions) published in Notification No. S.O. 1056 (E) in Gazette of India dated the 17th November, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—6761/88]

(Interruptions)

[*English*]

SHRI SHANTARAM NAIK (Panaji): If Shri Madhav Reddi has given any motion, it should not be admitted because... (*Interruptions*)

MR. SPEAKER: It has nothing to do with your job. It is irrelevant. It is out of order, it is my job. It is not your job. Why are you shouting?

[*Translation*]

Why are you doing like this? (*Interruptions*)

[*English*]

MR. SPEAKER: Mr. Naik, You are not doing my job. You are not the chosen Speaker.

(Interruptions)

SHRI SHANTARAM NAIK: I want to say something...

(Interruptions)

MR. SPEAKER: No. I don't need your help. I will ask if I need it.

(Interruptions)

[*Translation*]

SHRI DHARAM PAL SINGH MALIK:

Mr. Speaker, Sir, in response to what Pandit Chiranji Lal said regarding Haryana, you said that it is a State subject. We understand it but had this taken place in normal circumstances and had there been a problem, of law and order, then it could have been termed as a State subject. But the condition is extremely bad there. (*Interruptions*).

[*English*]

MR. SPEAKER: I know how it hurts. I am not going to listen to this. I am not going to allow this.

(Interruptions)

MR. SPEAKER: The Hon. Member is not going on record. I am not going to flout the rules for your sake. No. I am not going to flout the rules for you. So simple it is. Sit down. (*Interruptions*) Nobody goes on record.

*(Interruptions)**

[*Translation*]

MR. SPEAKER: Please do not talk amongst yourselves.

[*English*]

No cross talk is allowed.

(Interruptions)

MR. SPEAKER: I know what it means when innocent persons are being killed. I know what it means to be hurt. We must eradicate this and the Home Minister will take action.

KUMARI MAMATA BANERJEE (Jadavpur): According to your advice, I have given a notice under Rule 193 regarding an allegation made by one Cabinet Minister... (*Interruptions*)

MR. SPEAKER: Notice under Rule 193 cannot be discussed here. You come to me, I will go through it.

(Interruptions)

MR. SPEAKER: All of you must behave. You must all conform to the rules.

12.20 hrs.

PAPERS LAID ON THE TABLE—*CONTD.*

[*English*]

**Annual Report of and Review on
Rashtriya Manav Sangrahalaya,
Bhopal for 1985-86 and a
Statement re. delay in
Laying these Papers**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya Bhopal, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1985-86.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. *See No. LT-6762/88*]

Notification under Multi-State Cooperative Societies Act Delhi Cooperative Societies Act and Fertiliser (Control) (Fourth Amendment) Order, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL

YADAV): I beg to lay on the Table:-

- (i) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1001 (E) in Gazette of India dated the 12th October, 1988, under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984. [Placed in Library. *See No. LT-6763/88*]
- (2) A copy of the Delhi Co-operative Societies (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F. 16 (9)/80/Coop/Legal in Delhi Gazette dated the 9th September, 1988, under sub-section (3) of section 97 of the Delhi Co-operative Societies Act, 1972. [Placed in Library. *See No. LT-6764/88*]
- (3) A copy of the Fertiliser (Control) (Fourth Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 940 (E) in Gazette of India dated the 11th October, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. *See No. LT-6765/88*]

12.22 1/2 hrs.

ELECTION TO COMMITTEE

[*English*]

Coconut Development Board

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND